

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 30/59/14  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

**NAME OF THE COMPANY:** M/s. Mr. M.A. Penjwani Vs. Alfa Impex Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 59**

<b><u>S.NO</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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Present: For Petitioner (s): Mr. Sumit Bansal, Advocate  
Mr. Pankaj Gupta, Advocate  
Mr. Pradeep Kumar Gupta, Advocate


For Respondent (s): Mr. Krishnendu Datta, Advocate  
Mr. Abhishek Kumar, Advocate  
Ms. Arushi Gupta, Advocate

**Order**

Arguments of the petitioner have been heard. Learned counsel for the respondent is directed to produce the register of the shareholders to show who is the present registered owner of the 5150 shares that they have alleged in various court proceedings to have been allotted to the petitioner. All statutory returns of the company since the order of restoration of the name of Company in the record of the ROC be produced in Court.

Be listed on 20<sup>th</sup> July 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]

(Shipra Mittal)